t[Development of Ras-Lila op Braj

- 175. SHRI RAM SAHAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the work of the small unit set up at the Delhi Station of the All India Radio for the development of the famous Ras-Lila of Braj has worked according to expectation; and
- (b) if so, what has been the out-COITU- of its working?]

भूजना तथा प्रसारण मंत्री (डा॰ बी॰ गोपाला रेंड्डी) (क) और (ख) कोई ट्रकडी नहीं खोली गई है परन्तु देश के विभिन्न क्षेत्रों के प्रमाणित लोक नाटकों के परम्परागत क्ष्मों को दिखाने और उनकी रक्षा करने की आकाशवाणी की साधारण नीति के कम में दिल्ली केन्द्र से ब्रज की रास लीला के कुछ कार्यक्रम तैयार करके प्रसारित किए गए हैं। हाल ही में यह व्यवस्था की गई है कि, दिल्ली केन्द्र आगामी १२ मास में, सभी महत्वपूर्ण राम नीलाओं के व्यवस्थित कम से रिकार्ड तैयार करेगा।

tITHE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. 1 REDDI): (a) and (b) No unit has been set up but, in pursuance of the general policy of All India Radio to project and preserve the traditional forms of folk drama of different region? of the country, some programmes on Raas Leela of Braj have been prepared and broadcast by the Delhi Station. Recently, arrangements have been made for a systematic recording of all the important Raas Leeias in the course of next 12 months by the Delhi Station.]

### दिल्ली में गन्दी बस्तियों के निवासियों के लिये मकान

१७६. श्री ए० बी० बाजपेयी : क्या निर्माण, श्रावास श्रीर संम्भरण भन्ती यह बनान की कुण करेंगे कि :

- (क) क्या दिल्ली में गन्दी बस्तियों के निवासियों के लिये मकानों का निर्माण कन्दीय परकार डारा किया जायेगा ग्रथवा इसके लिये दिल्ली नगर निगम की ऋण दिया जायेगा: और
- (ख) दिल्ली में गन्दी बस्तियों के सभी निवासियों के लिये कुल कितने मकानों की स्रोवश्यकता होगी और कब तक इन मकानों के वन जाने की सम्भावना है?

#### t [Houses for Slum Dwellers in Delhi

- 176. SHRI A. B. VAJPAYEE: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether the houses for slum dwellers in Delhi will be constructed by the Central Government or a loan will be given to the Delhi Municipal Corporation for this purpose; and
- (b) how many houses will be re quired for all the slum dwellers in Delhi and by when these houses are likely to be constructed?]

निर्माण, ग्रावास ग्रौर संभरण मंत्री (श्री मेहर चन्द खन्ना): (क) दिल्ली के संघ शासित प्रदेश में गन्दी वस्तियों की समाप्ति की योजना को क्रियान्तित करने का काम, जिसमें कि इस योजना के ग्रन्तगंत मकानों का निर्माण होना है, दिल्ली नगर निगम को सौंप दिया गया है। इस योजना को कार्यान्तित करने के लिये केन्द्रीय सरकार नगर निगम को ६२॥ प्रतिशत ग्रर्थ सहायता के रूप में ग्रौर ३७॥ प्रतिशत ऋण के रूप में वित्त प्रदान करती है।

(ख) दिल्ली में गन्दी वस्तियों की समाप्ति एक बड़ी समस्या है और सब गन्दी बस्तियों की समाप्ति के लिये कोई अविधि नियत कर पाना सम्भव नहीं है। फिर भी दिल्ली नगर निगम ने अग्रता के आधार पर गन्दी बस्तियों की समाप्ति की कुछ अमख

## परियोजनाम्नों (प्रोजक्ट्स) को पूरा करने के लिए तीन वर्ष का एक कार्यक्रम बनाया है।

**Papers** 

UTHE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEHR CHAND KHANNA):
(a) The implementation of the Slum Clearance Scheme in the Union Territory of Delhi, which involves the construction of houses under that Scheme, has been entrusted to the Municipal Corporation of Delhi. The Central Government provide finances to the Municipal Corporation for the implementation of the Scheme in the form of 62i per cent, subsidy and 37^ per cent. loan.

(b) Slum clearance in Delhi is a big problem and it is not possible to lay down a time-limit for clearance of all the slums. The Municipal Corporation of Delhi have, however, prepared a programme of work for 3 years to carry out certain important slum clearance projects on a priority basis.]

12 Noon

#### PAPERS LAID ON THE TABLE

#### APPROPRIATION ACCOUNTS (1960-61) OF THE DEFENCE SERVICE SANDELATED PAPERS

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: -

- (i) Appropriation Accounts of the Defence Services for the year 1960-61 and Commercial Appendix thereto. [Placed in Library. See No. LT-68/62.]
- (ii) Audit Report, Defence Services, 1962. [Placed in Library. *See* No. LT-67/62.]
- t [] English translation.

- (i) THE WOOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) (AMENDMENT) ORDER, 1962
- (ii) THE COFFEE (AMENDMENT) RULES, 1962.

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry:

- (i) Notification S.O. No. 1052, dated the 27th March, 1962, publishing the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962, under fsub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-60/62.]
- (ii) Notification G.S.R. No. 498, dated the 19th April, 1962, publishing the Coffe (Amendment) Rules, 1962, under subsection (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-62/62.]

# ANNUAL REPORT AND ACCOUNTS (1960-61) OF THE HINDUSTAN INSECTICIDES LTD., NEW DELHI AND RELATED PAPERS

SHRI N. KANUNGO: I also beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers: —

- (i) Seventh Annual Report and Accounts of the Hindu Insecticides Limited, New Delhi, for the year 1960-61, together with the Auditors' Report on the accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-63/62 for (i) and (ii).]